

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:535

ANSWERED ON:27.07.2005

CYBER CRIMES

Ahir Shri Hansraj Gangaram;Tripathi Shri Chandramani

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

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- (a) whether cases of cyber crimes are on the rise due to the increasing impact of Information Technology;
- (b) if so, the details thereof;
- (c) whether the Government is aware that fraud of crores of rupees is committed every year in the country through cyber crimes;
- (d) if so, the details thereof during the last two years;
- (e) the steps being taken by the Government to check cyber crimes;
- (f) whether the Government is imparting any sort of training to the police to check cyber crimes;
- (g) if so, the details thereof;
- (h) whether the Government proposes to establish Cyber Regulation Appellate Tribunal to try cyber crimes; and
- (i) if so, the details thereof?

**Answer**

MINISTER OF STATE FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY(DR. SHAKEEL AHMAD)

(a) and (b): The cases of Cyber Crimes registered under IT Act and IPC during 2002-2003 are as under:

Year	IT Act	IPC	Total
2002	70	738	808
2003	60	411	471

The available figures indicate decline in the cases of cyber crime in the year 2003 as compared to 2002.

(c) and (d): Central Bureau of Investigation has registered 6 cyber crime cases, viz., RC 3/2003, RC 4/2003, RC1/2004, RC2/2005, RC 3/2005 and RC 6/2005 during the last 2 years, in which frauds have been committed causing financial loss to the Government / Private persons. Details of these cases are given in Annexure.

(e),(f) and (g): The Government has taken several steps to check cyber crimes in the country. Major steps are:

- The Government has conducted several awareness and training programmes on cyber for Law Enforcement Agencies. This includes use of Cyber Forensics Software packages and the associated procedure with it to collect digital evidence from the scene of crime.
- Special training programmes have also been conducted for Judiciary to train them on the Techno-legal aspects of cyber crimes and on the analysis of digital evidence presented to them.
- Indian Computer Emergency Response Team (CERT-In) is functional at Department of Information Technology. CERT-In is involved in developing appropriate security guidelines and other best practices to advise the System Administrators to follow to secure the IT infrastructure. CERT-In also helps the IT users by analyzing their incidents and advising them appropriate solution.
- Information Technology Act, 2000 provides legal framework for handling cyber crimes.
- Central Bureau of Investigation and other police organizations have setup Cyber Crime Cells.

(h): Yes, Sir.

(i): A Gazette Notification No. GSR No.717(E) dated 22.10.2002 regarding `Cyber Regulations Appellate Tribunal (Salaries,

Allowances and other conditions of Service of the other Officers and Employees) Rules, 2002 and Notification No. GSR No.221(E) dated 17.03.2003 relating to `Cyber Regulations Appellate Tribunal (Salary, Allowances and other terms and conditions of service of Presiding Officer) Rule, 2003 have been issued. Appointment of Presiding Officer for Cyber Regulation Appellate Tribunal has also been proceed.